

# Notification No. 37 /2006-Customs (N.T.)

**27th March , 2006**

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance, Department of Revenue No.15/2002-Customs (N.T.), dated the 7th March, 2002, namely:-

2. In the said notification, in Table, against serial number 15, in column (2), for the entry, the following shall be substituted, namely:-

" (a) Port and Airport of Kandla, Kandla Special Economic Zone and the areas within a radius of 8 kms. around that Zone and the areas under the jurisdiction of Gandhidham Municipality.

(b) The port of Gujarat Adani Port Limited, Mundra in the district of Kutch."

3. This notification will come into force on the 1<sup>st</sup> April, 2006.

F.NO.434/34/2005-CUS.IV

Note: *The principal notification No. 15/2002-Customs (N.T.), dated the 7<sup>th</sup> March, 2002 was published in the Gazette of India Extraordinary Part II, Section 3, sub section (i), dated the 7<sup>th</sup> March, 2002, vide, No. G.S.R. 171 (E) and was last amended vide notification No. 45/2005 Cus. (N.T.), dated the 6<sup>th</sup> June 2005, Published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 6<sup>th</sup> June, 2005, vide, No. G.S.R. 354 (E).*